

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF TRIKAYA AGRO PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate person	M/s Trikaya Agro Private Limited
2.	Date of incorporation of corporate person	29/05/2008
3.	Authority under which corporate person is incorporated / registered	Registrar of Companies – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate person	U01403MH2008PTC182831
5.	Address of the registered office and principal office (if any) of corporate person	No 8, 1st Floor, Neelkanth Arcade R C Marg, Chembur, Mumbai, Maharashtra, India- 400071.
6.	Liquidation Commencement Date of the Corporate Person	25 th April, 2024
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Ms. Dipika Umesh Biyani, Address: 2nd Floor, Office 204, Ajmera Sikova ICRC, LBS Marg, Opp Damodar Park, Nr Ashok mill, Ghatkopar (W), Mumbai, Maharashtra, India- 400086. Email: dipika@deltaadvisors.co.in Mobile No: 9821174908 Registration No. IBBI/IPA-002/IP-N01098/2021-2022/13633.
8.	Last date for submission of claim	24 th May, 2024

Notice is hereby given that M/s Trikaya Agro Private Limited has commenced Voluntary Liquidation on 25th April, 2024.

The stakeholders of Trikaya Agro Private Limited are hereby called upon to submit their claims with proof on or before 24th May, 2024 to the Liquidator at the address mentioned against entry No. 7.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Dipika Umesh Biyani
Liquidator of Trikaya Agro Private Limited
Registration No. IBBI/IPA-002/IP-N01098/2021-2022/13633

Date: 26th April, 2024

Place: Mumbai

PUBLIC NOTICE

PUBLIC is hereby given to public at large for the property more particularly described in the Schedule hereunder written having acquired by Late Pranjan Nani by and under a 2 separate registered Permanent Alternate Accommodation both dated 12th July 2017 (BBE-1-3475-2017) & 12th July 2017 (BBE-1-3477-2017) from M/s. Nish Developers Pvt. Ltd. (therein referred to as the Developers & Owner) for consideration and upon terms and conditions therein contained. Further that the said Late Pranjan Nani had expired intestate at Mumbai on 26th June, 2018 leaving behind Hiravanti Pranjan Chheda, Chandresh Pranjan Chheda and Vipul Pranjan Chheda as the only legal heirs and representative under the Hindu Succession Act.

Any person having any claim against the said Shops by way of inheritance, mortgage, sale, gift, lease, tenancy, lien, charge, trust, maintenance, easement, or otherwise however on the said property for any other reason whatsoever are hereby requested to make the same known in writing to the undersigned at her office within 14 days from the date hereof as otherwise any claim, if received, will be considered as waived.

THE SCHEDULE ABOVE REFERRED TO
Shop No. 9 (27.56 sq. mtrs. Carpet area) on Ground Floor and **Shop No. 10** (56.31 sq. mtrs. Carpet area) on 1st floor along with Loft of 303 Sq. Ft. carpet area in the Rehab building No. 2 and Car Parking No. 1 & 2 on 5th Podium level of building No. 4 on the land bearing C. S. No. 77 of Parel Sewri division situated at Mahadev Palav Marg and Dr. B. A. Road, Currey Road, Mumbai-400 012.

Dated this 29th day of April 2024.

Sd/-
Advocate Kalpana Surana
B-1/9th Floor, Matru Ashish Bldg.,
Nepeansea Road, Mumbai-400 036.

FORM A
Public Announcement
(Under Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF TRIKAYA AGRO PRIVATE LIMITED

Relevant Particulars	
1. Name of corporate person	M/s Trikaya Agro Private Limited
2. Date of incorporation of corporate person	29/05/2008
3. Authority under which corporate person is incorporated / registered	Registrar of Companies – Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate person	U01403MH2008PTC182831
5. Address of the registered office and principal office (if any) of corporate person	No 8, 1st Floor, Neelkanth Arcade R C Marg, Chembur, Mumbai, Maharashtra, India- 400071.
6. Liquidation Commencement Date of the Corporate Person	25th April, 2024
7. Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Ms. Dipika Umesh Bhiyani, Address: 2nd Floor, Office 204, Ajmera Sikova ICRG, LBS Marg, Opp Damodar Park, Nr Ashok mill, Ghatkopar (W), Mumbai, Maharashtra, India- 400086. Email: dipika@deltadvisors.co.in Mobile No: 9821174908 Registration No. IBBI/IPA-002/IP-N01098/2021-2022/13633.
8. Last date for submission of claim	24th May, 2024

Notice is hereby given that **M/s Trikaya Agro Private Limited** has commenced **Voluntary Liquidation** on 25th April, 2024.

The stakeholders of **Trikaya Agro Private Limited** are hereby called upon to submit their claims with proof on or before 24th May, 2024 to the Liquidator at the address mentioned against entry No. 7.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Dipika Umesh Bhiyani
Liquidator of Trikaya Agro Private Limited
Registration No. IBBI/IPA-002/IP-N01098/2021-2022/13633

Date: 26th April, 2024
Place: Mumbai

PUBLIC NOTICE

TAKE NOTICE THAT **MR. NARAYANAN SURYANARAYAN ARAKUNIMADOM AND MRS. VARSHA NARAYANAN** are the joint owners of the property described in the schedule below and are intending to sell and my Clients are intending to purchase the said Property. Any person having any claim, title, demand, right or objection in respect of the said property by way of inheritance, share, sale, mortgage, lease, development, lien, license, gift, exchange, trust, easement, attachment, possession or encumbrance howsoever or otherwise is hereby required to intimate to the undersigned in writing at 502, **NEW SAI DARSHAN CHSL, MAMLATDAR WADI ROAD NO.1, MALAD WEST, MUMBAI - 400 064, Mob: +91 - 9867454635, Email - haresh_nanji@yahoo.com** within 14 days from the date of publication of this Notice of his such claim, if any, with all supporting documents falling which the claims, if any, of such person shall be treated as waived/abandoned, given up or surrendered and not binding on our Clients.

Schedule Above Referred To:
SHOP No. 17, Ground Floor, **PRATAP Co-operative Housing Society Ltd.,** Jai Prakash Road, Between 4 & 7 Bungalov, Andheri West, Mumbai - 400 053, admeasuring around **28.33 sq. mtr. Carpet Area**, constructed on the land bearing **CTS No.833/15** of Village Ambivali, Taluka Andheri and Share Certificate containing **10 (Ten)** Shares of Face Value **Rs. 50/-** (Rupee Fifty Each) each bearing distinctive Nos. **1221 to 1230** (both inclusive) under the Share Certificate **No. 123** and Member Register **No. 123**.

SD/-
HARESH NANJI GADA
Advocate High Court,
Date: 29-04-2024

Public Notice					
Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of Mangalore Refinery And Petrochemicals Limited (hereinafter referred to as "the Company") have been lost / misplaced and the holder(s) / purchaser(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s).					
Folio No.	Share Holder Name	Cert. Number	Start_Dist No.	End_Dist No.	Total Shares
1306413	AASHISH SHAILENDRA GHIA/ SHAILENDRA BASANTLAL GHIA	203585	237716901	237717000	100
		213763	238734701	238734800	100
		366911	254049501	254049600	100
		368299	254188301	254188400	100
		369496	254308001	254308100	100
		433172	260675601	260675700	100
		441410	261499401	261499500	100
		563312	273661801	273661900	100
		593470	276659001	276659100	100
		664268	283689451	283689550	100
		691841	286430301	286430400	100
		692085	286453901	286454000	100
		739905-9	291229701	291230200	500
		739915-19	291230701	291231200	500
		864172-73	303648501	303648700	200
		1595198-99	311547180	311547379	200
		1661899	318216308	318216407	100
		2190133	350685451	350685550	100
		2274103-4	359082451	359082650	200
		2274206-8	359092751	359093050	300
		2274545	359126651	359126750	100
		2408026	372474751	372474850	100
		2566899	388536651	388536750	100
		2569167	388563251	388563350	100
		2597215-16	391350301	391350500	200
			2611619	392779051	392779150
					4000

Any person who has a claim in respect of the said shares should lodge the same with the Company at its Registered Office within 21 days from the date, else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Dated: 25th March, 2024

Name and Registered Office of the Company:
Mangalore Refinery And Petrochemicals Limited
Kuthethoor P. O. Via Katipalla, Mangalore, Karnataka, 575030.

MANAPPURAM HOME FINANCE LIMITED
FORMERLY MANAPPURAM HOME FINANCE PVT LTD
CIN : U65923K12010PIC039179

Regd Office : /IV470A (OLD) W/638A (NEW) Manappuram Home Velapad Thrissur, Kerala 680567
Corp Office : Manappuram Home Finance Limited, Third Floor, Unit No. 301 to 315, A Wing, "Kanakia Wall Street", Andheri-Kurla Road, Andheri East, Mumbai 400093, Maharashtra. **Phone No.:** 022-66211000. **Website :** www.manappuramhomefin.com

DEMAND NOTICE

A notice is hereby given that the following borrower/s have defaulted in the repayment of principal and interest of the loan facility obtained by them from the Company and the loans have been classified as Non-Performing Assets (NPA). The notice dated were issued to them under Section 13 (2) of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act-2002 on their last known addresses as provided to the company by them, that in addition thereto for the purposes of information of the said borrowers enumerated below, the said borrowers are being informed by way of this public notice.

Sr. No.	Name Of The Borrower/ Co-Borrower/ Lan/Branch	Description Of Secured Asset In Respect Of Which Interest Has Been Created	Npa Date	Date Of Notice Sent & Outstanding Amount
1	Kundlik Dhau Dohale Jijabai Dhau Dohale Harshala Kundlik Dohale Sopan Dattatrye Dohale /MO90LALONS000005011488/ Virar	House No. 468 B, At Temgaon , Post Kishore Murbad, Thane, P.O. Kasegaon, Thane, Maharashtra, Pin: 421401	15-04-2024	18-04-2024 & Rs. 9,89,297/-

The above borrower/s are advised to make the payments of outstanding within period of 60 days from the date of issuance of notice U/s. 13 (2), failing which further steps will be taken after expiry of 60 days from the date of issuance of notice U/s. 13 (2) dated mentioned above as per the provisions of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002

Sd/-
Authorised Officer
Manappuram Home Finance Ltd

Date: 29th April 2024
Place: MAHARASHTRA

SMFG India Home Finance Company Ltd.
(Formerly Fullerton India Home Finance Co. Ltd.)
Corporate. Off. : 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai-400 051, MH.
Regd. Off. : Megh Towers, Flr 3, Old No. 307, New No. 165, Poonamallee High Road, Madhavayal, Chennai-600 095, Tamil Nadu.

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules") The undersigned being the Authorized Officer of **SMFG India Home Finance Company Ltd. (Formerly Fullerton India Home Finance Co. Ltd.)** (hereinafter referred to as **SMHFC**) under the Act and in exercise of the powers conferred under Section 13(12) of the Act read with Rule 3 issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is / are avoiding the service of the Demand Notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below :-

Sr. No.	Loan A/c. No. & Name of the Borrower / Co-Borrowers Property Holders as the case may be	Description Of Secured Assets / Mortgage Property	Date of Demand Notice U/s. 13 (2) & Total U/s.
1.	LAN : 615139511287748 1. Harendra Gayaprasad Pandey (Borrower) 2. Nitu Harendra Pandey (Co-Borrower) Add. : H. No. 6619, Shital Nagar Nawapur, Thane, Palghar-401 501.	All That Piece & Parcel of Residential Unit Bearing Flat No. 304, Admeasuring Built-Up Area About 520 Sq. Fts. i. e. 48.32 Sq. Mtrs. Of The Third Floor Of The Building Known As " Meera Apartment " Lying, Being On N. A. Plot of Land Bearing Old Survey No. 67/2, (New Gat No. 233, Plot No. 25), Situated At Revenue Village : Salwad, Tal. & Dist. Palghar.	Dated : 15.04.2024 Rs. 10,38,985.65 (Rs. Ten Lakh Thirty Eight Thousand Nine Hundred Eighty Five & Sixty Five Paise Only) as on 12.04.2024 NPA DT. : 06.04.2024
	LAN : 606307210259277 1. Nitin Vijay Atwal (Co-Borrower) (Legal Heir of Borrower Late Vijay Jumsa Atwal) 2. Soni Vijay Atwal, (Legal Heir of Borrower Late Vijay Jumsa Atwal) 3. Nishant Vijay Atwal (Legal Heir of Borrower Late Vijay Jumsa Atwal) Add. : Room No. 7, Chawl No. 2, Murbad Road, Near Rukmini Hospital, KDMC Quarters, Kalyan (W), Thane-421 301.	PROPERTY NO. 1 : Flat Bearing No.104, On 1 st Floor, Adm. 356 Sq. Ft. Built Up Area i. e. Equivalent to 33.08 Sq. Mtrs. Built Up In The Building Known As " Aditya Paradise ", All That Piece & Parcel of Land Bearing Survey No. 56, Hissa No. 1 E Situated At Village Done Tal. Ambarnath & Dist. Thane. PROPERTY NO. 2 : Flat Bearing No. 103, On 1 st Floor. Adm. 535 Sq. Ft. Built Up Area i. e. Equivalent to 49.72 Sq. mtrs. Built Up-In The Building Known As " Aditya Paradise ", All That Piece and Parcel of Land Bearing Survey No. 56, Hissa No.1 E Situated At Village Done Tal. Ambarnath & Dist. Thane.	Dated : 15.04.2024 Rs. 10,74,363.34 (Rs. Ten Lakh Seventy Four Thousand Three Hundred Sixty Three & Thirty Four Paise Only) as on 12.04.2024 NPA DT. : 06.04.2024

The Borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and hereinafter within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that **SMHFC** is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property / properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, **SMHFC** shall be entitled to exercise all the rights under section 13(4) of the Act to take possession of the secured assets(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. **SMHFC** is also empowered to **ATTACH AND / OR SEAL** the secured assets(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured assets(s), **SMHFC** also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the **SMHFC**. This remedy is in addition and independent of all the other remedies available to **SMHFC** under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained / prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of **SMHFC** and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Sd/-
Authorized Officer, SMFG INDIA HOME FINANCE COMPANY LIMITED
(Formerly Fullerton India Home Finance Co. Ltd.)

Place : Palghar / Thane, Maharashtra
Date : 29.04.2024

Aditya Birla ARC Ltd.

ASSET RECONSTRUCTION

Regd. Office: 18th Floor, One World Centre Jupiter Mills Compound, 841, S B Marg, Mumbai – 400 013; Email: abarcl@adityabirlacapital.com; Tel.: +91-22-43567000; Fax.: +91-22-43567266.

REVENUE - YoY		PAT - YoY		RoE					
	182% Q4 FY 24		111% FY 24		523% Q4 FY 24		252% FY 24		37% FY 24
Consolidated Statement of Audited Financial Results for the Quarter and Year Ended March 31, 2024 (Rupees in Lakhs) Except earning per share									
Sr No.	Particulars	Quarter Ended			Year Ended				
		March 31, 2024	December 31, 2023	March 31, 2023	March 31, 2024	March 31, 2023			
		(Audited)	(Unaudited)	(Audited)	(Audited)	(Audited)			
1.	Total Income from Operations	4,511.95	6,860.58	1,601.74	17,388.27	8,250.99			
2.	Net Profit / (Loss) for the period (before tax, Exceptional and / or Extraordinary items)	3,326.82	5,647.19	535.69	12,655.62	3,522.38			
3.	Net Profit / (Loss) for the period before Tax (after Exceptional and / or Extraordinary items)	3,326.82	5,647.19	535.69	12,655.62	3,522.38			
4.	Net Profit / (Loss) for the period after Tax (after Exceptional and / or Extraordinary items)	2,486.30	4,230.07	399.06	9,319.99	2,646.37			
5.	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	2,488.31	4,230.02	398.93	9,319.36	2,664.91			
6.	Paid-up Equity Share Capital (Face Value of Rs. 10/- each)	10,000.00	10,000.00	10,000.00	10,000.00	10,000.00			
7.	Reserves (excluding Revaluation Reserve)	-	-	-	-	-			
8.	Securities Premium Account	-	-	-	-	-			
9.	Net Worth	29,908.37	26,920.02	20,089.01	29,908.37	20,089.01			
10.	Outstanding Debt	31,667.32	36,316.77	36,813.98	31,667.32	36,813.98			
11.	Debt Equity Ratio	1.06	1.35	1.83	1.06	1.83			
12.	Earnings Per Equity Share (of Rs.10/- each)								
	(a) Basic	2.49	4.23	0.40	9.32	2.65			
	(b) Diluted	2.42	4.12	0.39	9.07	2.58			

Notes:

1. The above Audited results for the quarter and year ended March 31, 2024 have been reviewed by the Audit Committee and approved by the Board of Directors at its Meeting held on April 26, 2024.

Place: Mumbai
Date : April 26, 2024

By Order of the Board
For Aditya Birla ARC Limited
Tushar Shah
DIN: 00239762

This is an advertisement for information purposes only and not for publication, distribution or release, directly or indirectly, outside India. This is not an announcement for the offer document. All capitalized terms used and not defined herein shall have the meaning assigned to it in the letter of offer dated April 17, 2024 (the "**Letter of Offer**" or "**LOF**") filed with the Securities and Exchange Board of India ("**SEBI**") and the Stock Exchanges, namely BSE Limited ("**BSE**") and National Stock Exchange of India Limited ("**NSE**") and together with BSE, "**Stock Exchanges**").

IIFL FINANCE LIMITED

IIFL Finance Limited (the "Company" or "Issuer") was incorporated at Mumbai on October 18, 1995 as a private limited company with the name Probity Research & Services Private Limited under the provisions of the Companies Act, 1956. The status of our Company was changed to a public limited company and our name was changed to Probity Research & Services Limited pursuant to a fresh certificate of incorporation dated on April 28, 2000 issued by the Registrar of Companies, Maharashtra, Mumbai. The name of our Company was subsequently changed to India Infoline.Com Limited, and a fresh certificate of incorporation, consequent upon change of name was issued by the Registrar of Companies, Maharashtra, Mumbai on May 23, 2000. The name of our Company was further changed to India Infoline Limited, and a fresh certificate of incorporation, consequent upon change of name was issued by the Registrar of Companies, Maharashtra, Mumbai on March 23, 2001. Thereafter, the name of our Company was changed to IIFL Holdings Limited, and a fresh certificate of incorporation, consequent upon change of name was issued by Registrar of Companies, Maharashtra, Mumbai on February 18, 2014. Thereafter, the name of our Company was changed to IIFL Finance Limited and a fresh certificate of incorporation, consequent upon change of name was issued by Registrar of Companies, Maharashtra, Mumbai on May 24, 2019. Also, our Company has obtained a Certificate of Registration dated March 06, 2020 bearing Registration No. N-13.02386 issued by the Reserve Bank of India ("RBI") to commence the business of a non-banking financial institution without accepting public deposits under Section 45 IA of the RBI Act, 1934. Our Company is a Non-Banking Finance Company-Middle Layer ("NBFC-ML"). For details of the changes in name of our Company, see "General Information" beginning on page 44 of the Letter of Offer. **Registered Office:** IIFL House, Sun Infotech Park, Road No. 16V, Plot No. B-23, Thane Industrial Area, Wagale Estate, Thane 400 604, Maharashtra, India. Tel.: +91 22 4103 5000; Fax: +91 22 2580 6654; **Corporate Office:** 802, 8th Floor, Hubtown Solaris, N.S. Phadke Marg, Vijay Nagar, Andheri East, Mumbai 400069, Maharashtra, India. Tel.: +91 22 6788 1000; Fax: +91 22 6788 1010; **Contact Person:** Mauli Agarwal, Company Secretary and Compliance Officer; E-mail: csteam@iifl.com; Website: www.iifl.com; **Corporate Identity Number:** L67100MH1995PLC093797

PROMOTERS OF OUR COMPANY: NIRMAL BHANWARLAL JAIN AND R VENKATARAMAN

FOR PRIVATE CIRCULATION TO THE ELIGIBLE EQUITY SHAREHOLDERS OF IIFL FINANCE LIMITED (THE "COMPANY" OR THE "ISSUER") ONLY

ISSUE OF UP TO 4,23,94,270 FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 2 EACH OF OUR COMPANY (THE "RIGHTS EQUITY SHARES") FOR CASH AT A PRICE OF ₹ 300 PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹ 298 PER EQUITY SHARE) AGGREGATING UP TO ₹ 1,271.83* CRORES ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 1 RIGHTS EQUITY SHARE FOR EVERY 9 EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON TUESDAY, APRIL 23, 2024 ("RECORD DATE") (THE "ISSUE"). FOR FURTHER DETAILS, PLEASE SEE "TERMS OF THE ISSUE" BEGINNING ON PAGE 249 OF THE LETTER OF OFFER.

*Assuming full subscription. Subject to finalisation of the Basis of Allotment.

NOTICE TO ELIGIBLE SHAREHOLDERS OF OUR COMPANY

ISSUE OPENS ON TUESDAY, APRIL 30, 2024	LAST DATE FOR MARKET RENUNCIATION* WEDNESDAY, MAY 8, 2024	ISSUE CLOSSES ON** TUESDAY, MAY 14, 2024
---	--	---

*Eligible Equity Shareholders are requested to ensure that renunciation through off market transfer is completed in such a manner that the Rights Entitlements are credited to the demat accounts of the Renouncees on or prior to the Issue Closing Date.
**Our Board or the Securities Issue Committee will have the right to extend the Issue Period as it may determine from time to time but not exceeding 30 days from the Issue Opening Date (inclusive of the Issue Opening Date). Further, no withdrawal of Application shall be permitted by any Applicant after the Issue Closing Date.

ADDENDUM – NOTICE TO THE ELIGIBLE EQUITY SHAREHOLDERS OF THE COMPANY

This Addendum is being issued pursuant to item (4) Schedule IX, of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended. In reference to the Letter of Offer dated April 17, 2024 filed with SEBI and the Stock Exchange in respect of which an advertisement dated April 25, 2024 was published in all editions of Business Standard (a widely circulated English national daily newspaper), all editions of Business Standard (a widely circulated Hindi national daily newspaper) and all editions of Navshakti (a widely circulated Marathi regional daily newspaper, Marathi being the regional language in Maharashtra where our Registered Office is located) in relation to the Issue, investors should note the following: **Financial results for the fourth quarter and financial year ended March 31, 2024** In accordance with Regulation 52 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended, the board of IIFL Samasta Finance Limited, a material subsidiary of the Company, has approved the financial results for the fourth quarter and the financial year ended March 31, 2024 ("**Samasta Audited Financial Results**") pursuant to their meeting dated April 24, 2024. Figures for the quarter ended March 31, 2024 are the balancing figures between audited figures for the full financial year and the reviewed year to date figure upto the third quarter of the financial year, which were subjected to limited review. The Samasta Financial Results are available on the website of IIFL Samasta Finance Limited at https://iiflsamasta.com/investor-relationships/, the Company's website at https://www.iifl.com/iifl-finance/financial and on the websites of BSE at www.bseindia.com and NSE at www.nseindia.com The disclosures in the Letter of Offer, and other Issue materials, stands modified to that extent. This Addendum should be read in conjunction with the Letter of Offer, Abridged Letter of Offer, Application Form and other applicable Issue materials. This Addendum shall be communicated to SEBI and the Stock Exchange. Further, this Addendum can be accessed on websites of: (i) our Company at www.iifl.com; (ii) the Registrar at www.linkintime.co.in; and (iii) the Lead Managers at www.ambit.co and www.motilaloswalgroup.com. Investors should only rely on the information included in this Addendum, the Letter of Offer, the Abridged Letter of Offer, the Application Form and other applicable Issue materials while making an investment decision to invest in the Issue. Capitalized terms not specifically defined herein shall have the meaning ascribed to them in the Letter of Offer.

LEAD MANAGERS TO THE ISSUE		REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
Ambit Private Limited Ambit House, 449, Senapati Bapat Marg, Lower Parel, Mumbai 400013, Maharashtra, India. Tel: +91 22 6623 30			

Maharashtra Pradesh Congress Committee

जना स्माँल फायनान्स बँक

(एक शेड्युलर कम्पनिअँ बँक)

नोंदणीकृत कार्यालय :- ६ फेब्रवर, तळ आणि पहिला मजला, सईक सं.१०/१, ११/२ व १२/२ बी, ऑफ डोम्लूर, कोयंबाळा इतर रींग रोड, इजीएल बिझनेस पार्कच्या पुढे, चळवळी, बोंगलूर-५६००१९.

खाजगी करारामार्फत विक्रीची सूचना

सिक्कुराईयझेअर अँड रिक्न्ड्रेशन ऑफ फायनान्सिअल सर्विसेस अँड एम्प्लॉयमेंट ऑफ सिक्कुराईटी इंडेटर अँडर, २००२ (सर्कईटी अँडर)

अन्वये बँकेकडे प्रचालित स्थार मत्तेची विक्री.

जना स्माँल फायनान्स बँक लि. चे प्राधिकृत अधिकारी या नात्याने निम्नव्यावृत्तीकडील सर्कईटी अँडर अंतर्गत परिशिष्ट मिल्कतीला दुरुवळ करूया घेतात. ये. जना स्माँल फायनान्स बँक लि. च्या प्राधिकृत अधिकार्यानी तालुक्यातील विक्री करण्याकरिता आधीच अनेक जाहीर लिलाव आयोजित केले होते. पणुत, कोणत्याही बोली प्राप्त न झाल्याने ते अयशस्वी ठरले. म्हणुन कृपा करूवियात की, सदर सूचनेच्या सदर प्रकाशनाच्या मिल्कतीसह **संपन्न (१५)** दिवसांत उपरोक्त कर्ज खालीलप्रमाणे एव्हान उर्वरित थकबाकीचे प्रदान न झाल्यास, प्राधिकृत अधिकारी खाली नमुद केलेल्या मिल्कतीच्या खाजगी काराद्वारे विक्रीची काढवावी लागेल.

तमाज जतनात कळवियात येवे की, परिशिष्टात वर्णन केलेली मिल्कती, “**जे आहे जेथे आहे तत्वाने**” आणि “**जे आहे जसे आहे तत्वाने**” बँकेच्या थकबाकीची रोक करण्यकारता बँकेला मान्य होतील अशा शर्तीवर खाजगी करार मार्फत विक्रीसाठी उपलब्ध आहे.

खाजगी कराराने मिल्कतीच्या विक्रीसाठी प्रमाण अटी व शर्ती खालीलप्रमाणे:

- खाजगी कराराने होणारी विक्री “**जे आहे जेथे आहे तत्वाने**” आणि “**जे आहे जसे आहे तत्वाने**” होईल.
- मिल्कतीच्या खोदीसाठी प्रस्तावाच्या बँकेची स्वीकृती प्राप्त झाल्याच्या पुढील कामाच्या दिवशी खोदीकडाली २५% विक्री मोबदला जमा केला पाहिजे आणि उर्वरित रक्कम त्यानंतर १५ दिवसांत भरली पाहिजे.
- खोदीदारांनी अर्जासोबत आवश्यक रकमेची (स्कोपेरी) १०% रकम जमा केली पाहिजे जी वरील खंड (२) प्रमाणे केलेल्या २५% जमा रकमे सोबतच सामोमोजित केली जाईल.
- वरील खंड (२) अंतर्गत आवश्यक रकमेचा प्रमाण कायदा कसू केलेल्या, अर्ज सोबत प्रदान केलेल्या १०% रकमेसह आधीच प्रदान केलेल्या रकमांची जमी केली जाईल.
- बँकेने खोदीचा प्रस्ताव न स्वीकारल्यास, अर्जासोबत प्रदान केलेली १०% रकम व्याजविरध्न परत केली जाईल.
- खोदीदारांनी त्यांची खादी खोदी अशा प्रकारे मिल्कतीकडील संबोधित सर्व चौकशी (खाजगी कराराने विक्री अंतर्गत) कसू करावी. नंतर ह्या संबंधात, प्राधिकृत अधिकारी/तारणी धनको वांच्यविरध्न कोणताही दावा करण्याचा हक्क खोदीदारांना नसेल.
- कोणतेही कारण न देता खोदीचा कोणताही प्रस्ताव फेटाळण्याचे अधिकार बँकेने राखून ठेवले आहेत.
- ए. पेक्षा जास्त प्रस्ताव आल्यास सर्व मोर्चा प्रस्ताव स्वीकारले जायल.
- पुढील तपशील/स्पष्टीकरणी आणि त्यांचे अर्ज सादर करण्यासाठी इच्छुक पक्षकार प्राधिकृत अधिकार्यांशी संपर्क साधू शकतात.
- खोदीदारांनी मिल्कतीच्या खोदीच्या संबंधातील सर्व मुद्दांक शुल्क, आणि अन्वये परिचय, कर, आकारणी, सोसायटी देवणे भरली लागतील.
- विक्री सर्कईटी अँडर/निम्यांच्या तारतुदीनुसार केली जाईल.

परिशिष्ट

अ. क्र.	कर्ज खाते क्रमांक	कर्जदार/सह-कर्जदार यांचे नाव	सर्कईटी अँडर अंतर्गत १३ (२) मारणी सूचनेप्रमाणे रकम	खाजगी कारासाठी राखीव निमत
	X99९१४X0000३५०	१) मोह. अरुणम शेख, मदिना एंटरप्रायझेसचे मालक, २) मदिना बानो चांद खान	रु. ४,३०,४५८.४८ (रुपये चार लाख तीन हजार चारशे अठ्ठावन्न आणि पैसे अठ्ठावाडीस मा) ०३/१०/२०२२ रोजीस	रु. ३,००,०००/- (रुपये तीन लाख मात्र)
तारण मत्ताचे वर्णन: रुम क्र. १०२, १ला मजला, क्षेत्र मोजमाफत २५६ चौ. फू., कहकशा अपार्टमेंट, उप क्षेत्र गाव आझम नगर, गाव मोंरावण, लेंडमंडाक रेल्वे लाईनच्या समोर, हाय टेन्शन रोडच्या मागे, मुख्य क्षेत्र/तालुका नालेपावणी (पूड), शहर/जिल्हा पालघात, पिनकोड ४०१०१९ आणि पालघरच्या नगर परिषदेच्या हद्दीमधील ते सर्व भाग आणि विभाग आणि सीमावडू पुढीलप्रमाणे: पूर्वला: गजानन स्कूल, पश्चिमेला: तारसेवा चौक, उत्तरेला: अंतर्गत रस्ता, दक्षिणेला: निरामा इमारत				
तारण मत्ताच्या विक्रीपूर्वी बँकेने केलेल्या सर्व खर्च, आकार आणि परिचय वाहाह एकत्रितपणे उपरोक्त थकबाकी रकम प्रदान करून येथे वार वर्णन केलेल्या तारण मत्तांच्या विमोचनसाठी सर्कईटी अँडरच्या कलम १३(८) च्या तारतुदीकडे वरील कर्जदार/सह-कर्जदारांचे लक्ष वेळवण्यात येईल आहे. पत्रव्यवस्थाळा पत्ता: श्री. नाईक बग (पूड), शहर/जिल्हा पालघात, पिनकोड ४०१०१९ Kausaik.bag01@janabank.com. श्री. रंजन नाईक (मोब. क्र. ९५०८५८२१९) आणि ई-मेल : ranjan.naik@janabank.com जना स्माँल फायनान्स बँक लिमिटेड, (राधाश्री मं. जलतपशी फायनान्सिअल सर्व्हिसेस प्रा. लि. नावे ज्ञात) पत्ता- कार्यालय दुकान क्र. ४ व ५, तळ मजला, इंडिया बुल्स मॉर्ट स्ट्रीट इंडीस अल्बामेस रोड, हितांदरांनी मेडोज, पोतरण रोड, ठाणे पश्चिम-४०० ६१०.				

दिनांक: २४.०९.२०२४, ठिकाण: ठाणे

सही/- प्राधिकृत अधिकारी, जना स्माँल फायनान्स बँक लिमिटेड कारित